NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 10/(MAH)/2016 CA No. 33/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

Stuli Jain

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2016

NAME OF THE PARTIES:

Sh. Satish Pawa

V/s.

M/s. Jagat Agro Commodities Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

SIGNATURE DESIGNATION NAME S. No.

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Beo Joseph

co. proseculos

SFIO

Stati Jain for SSJ Association for Resp 2-4

Sole propretter Order

CA. No. 33/397-398/NCLT/MB/MAH/2016

IN

CP No. 10/397-398,235/NCLT/MB/MAH/2016

Though, the officer of SFIO mentioned in the application that they require further time for investigation, Mr. P.C. Mourya, Additional Director (Investigation) and Mr. S.S. Sahani, Assistant Director (Investigation) present in person and submitted that investigation in this case is complete and report is handed up to this Bench in a sealed cover. Therefore, it is hereby recorded that the assignment given to SFIO is complete.

On hearing the application seeking appointment of Administrator, for having both the parties broadly consented for constitution of a committee with a Chairman (preferably a retired High Court or Supreme Court Judge), a nominee from the consortium Banks led by State Bank of Patiala, P2 & R2 as members in the said committee with veto powers to the Chairman in running the company.

Since SFIO has filed its final report investigating the affairs of the Company in pursuance to the order dated 16.02.2016 by the Company Law Board, for this company is in operation, this Bench, in the interest of the company, will pass detailed order after perusal of the final report submitted by SFIO.

List this matter for passing order on 26.09.2016.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)